

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 36 of 2018

IN THE MATTER OF:

SRS Ltd.

...Appellant

Versus

ROC, NCT of Delhi & Haryana

...Respondent

Present:

For Appellant :

Mr. Virender Ganda, Senior Advocate assisted by Mr. Rakesh Kumar, Mr. Tarun Mehta, Ms. Preeti Kashyap and Ms. Shelly Khanna, Advocates

For Respondent:

**Mr. Baljit Kapoor, Mr. Prem Kapur, Mr. Sudhir Kapur, Mr. Surinder Kapur, Ms. Anita Bardhan, Ms. Meena Magoo, Mr. Ankur Sehgal, Mr. Ankit Magoo, Mr. Amit Kumar, Mr. Rajiv Bhatia, Depositors
Ms. Aparna Mudiam**

O R D E R

08.03.2018 The matter was earlier taken up and the appellants were given time to give the time-schedule by which they intend to pay the due amount, but nothing has been filed.

Learned counsel for the appellant prays for and is allowed to withdraw the appeal but without any liberty to challenge the same very impugned order before this Appellate Tribunal. The appeal is dismissed as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)